

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

**IA-1109(MB)2024 IN
C.P. (IB)/963(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

Hdfc Bank Limited

Vs.

Madhubala Toshniwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Rushab Chopra, Ld. Counsel for the Financial Creditor present through VC. Adv. Avinash R Khanolkar a/w Adv. Surekha Yadav, Ld. Counsel for the Personal Guarantor present through VC. Ms. Kartikee Korgaonkar, Ld. Counsel for the RP present.
2. Ld. Counsel for the Personal Guarantor submits that due to technical glitch on the part of the registry he is unable to file reply and seeks short time. Finally, one-week time is granted for filing reply. Copy of reply will be served to the other side well before the next date of hearing.
3. List this matter for further consideration on **12.06.2024**.

Sd/-

**ANU JAGMOHAN SINGH
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI
Member (Judicial)**